

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 704 of 2022  
& I.A. No. 1947 of 2022**

**IN THE MATTER OF:**

**Amrapali LA-Residentia Flat Buyers  
Welfare Association (ALRFBWA) ...Appellant**

**Versus**

**LA Residentia Developers Pvt. Ltd.  
(Under CIRP) & Anr. ...Respondents**

**Present:**

**For Appellant: Mr. Abhishek Naik and Ms. Gulafsha Kureshi,  
Advocates.**

**For Respondents: Mr. Naveen Kr. Jain and Mr. Kushal Bansal,  
Advocates for R-1.**

**Mr. Abhishek Anand and Mr. Karan Kohli,  
Advocates for R-2.**

**Mr. C.S. Gupta, Advocate for R-3 to 6.**

**Mr. Janender Kumar Chumbak and Ms. Asmita  
Duggal, Advocates for Financial Creditors.**

**ORDER  
(Virtual Mode)**

**07.07.2022: I.A. No. 1947 of 2022**

This is an Application filed by the Applicant/ Appellant seeking leave to file this Appeal. We are satisfied that there is sufficient cause to grant liberty to the Applicant to file this Appeal. The Application - I.A. 1947 of 2020 is allowed.

IRP appearing through learned counsel may file an affidavit explaining his conduct in not filing the application for withdrawal of the Section 9 Application under Section 12A when the parties have already settled and

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communicated the same and Form-F was also submitted. Affidavit may be filed within three days after giving copy to learned counsel for the Appellant.

List this Appeal on **11.07.2022**.

Interim orders to continue. IRP shall not take any further steps in the CIRP.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Justice M. Satyanarayana Murthy]**  
**Member (Judicial)**

**[Naresh Salecha]**  
**Member (Technical)**

*Archana/nn*